

Q.A. 291/93

Date: 10-9-93

None for the applicant. Mr. R. Darda  
for the respondents. On the last  
two occasions there were no  
appearance on behalf of the  
applicant. There is none even  
today.

Application dismissed in default  
of appearance of the applicant.

(M.S. DESHPANDE)  
VC

M

Order/Judgement despatched  
to Applicant, Respondent(s)  
on 15/10/93

19/10

mp 595/94  
For order on  
4.7.94 at Nag.  
Year

Date: - 16-7-94

None for the applicant.

Mr. R. Darda, Counsel for respondents.

O.A. was dismissed on 10-9-93 in  
default of appearance of the applicant,  
and the application for review of that  
order was presented on 5-1-94.

is, after the expiry of period of 30 days  
prescribed by the Rules. Hence the application  
for restoration/review of the order is  
barred by time and as such is  
dismissed.

10/1/94  
14/2/94  
Order/Judgement despatched  
to Applicant/Respondent(s)  
on 15/12/94  
[Signature]

(M.S. Deshpande)  
VC.

Letter dtd: 29/11/94  
sent from CPT Mangalore  
A/E, A/C E IT & Hg. Criminal  
enquiry - kept in 11/11/94  
27/13